



2026:AHC:6945

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 10997 of 2025

Shanti Devi

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Hridai Narayan Sharma, Keshav
Counsel for Opposite Party(s)	:	G.A.

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised.
2. No one is present on behalf of the applicant to press the present bail application. Learned A.G.A. is present. Under the circumstances, I myself have perused the record.
3. The present bail application has been filed by the applicant in Case Crime No.195 of 2017 (S.T. No.579 of 2017), under Sections 302 I.P.C., Police Station- Tharwai, District Allahabad/Prayagraj with the prayer to enlarge her on bail.
4. This is the third bail application on behalf of the applicant. The first and second bail applications were rejected by this Court vide orders dated 9.5.2023 and 22.8.2024 passed in Criminal Misc. Bail Application Nos.13243 of 2022 and 7562 of 2024, respectively.
5. This Court had called for the status of trial from the concerned trial court. As per the said status report dated 8.1.2026, the arguments are complete from both the sides and the judgment is reserved. The date of pronouncement of the judgment is fixed for 14.1.2026.
6. It appears that the applicant has lost interest in pursuing the matter. Therefore, by the efflux of time, it seems to have been rendered infructuous.
7. Under these circumstances, it is not expedient to grant bail to the applicant. The bail application is found devoid of merits and is, accordingly,

dismissed as infructuous.

8. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Krishan Pahal,J.)

January 12, 2026
Vikas Verma